



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

CP No. 060/2/2020
in
OA No. 060/1102/2019

Chandigarh, this the 2nd day of March, 2020

HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)

Ms. Pinky, D/o Jai Singh, R/o 201/2, Block No. 361,
 District Jind, Haryana-120 101.

.....Petitioner

BY ADVOCATE: **None**

VERSUS

1. Sh. T.P. Singh, General Manager, Northern Railways, Baroda House, Delhi – 110 001.
2. Ms. Archana Joshi, ADM, Northern Railways, Baroda House, Delhi.
3. Sh. Vijay Kumar, Chairman, Railway Recruitment Cell (CRC), Northern Railways, Lajpat Nagar – 1, New Delhi – 110 024.
4. Sh. Mahavir Singh, Chairman, Railway Recruitment Board, Chandigarh-160 102.

.....Respondents

BY ADVOCATE: **Sh. G.S. Bal, Sr. Advocate with Mr. Rohit Sharma**

ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

Sh. Bal, learned Senior Advocate appearing on behalf of the respondents seeks and is allowed to file reply alongwith Annexures R-1 to R-3. The same is taken



on record. Based on this reply, learned counsel submits that the present CP has been rendered infructuous as the relevant order has been complied with and the respondents have re-examined the petitioner medically. The petitioner has been informed by a reasoned and speaking order vide letter dated 25.11.2019 (Annexure R-1).

2. In view of the above, the present CP is closed, being rendered infructuous. If the petitioner is still aggrieved, she is at liberty to challenge the order dated 25.11.2019 on original side, if so advised. Notices stand discharged.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 02.03.2020
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